

(2020) 09 SHI CK 0179
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 3553 Of 2020

Bhagat Ram

APPELLANT

Vs

Himachal Road Transport Corporation & Others

RESPONDENT

Date of Decision : 09-09-2020

Acts Referred:

Citation : (2020) 09 SHI CK 0179

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : J.K. Sharma, Shubh Mahajan

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who was working with the respondent-Corporation as Superintendent Grade-II and retired as such on 31.7.2018 has come up before this Court seeking release of his entire retiral benefits with interest.
2. Notice. Ms. Shubh Mahajan, Advocate waives notice and accepts service on behalf of the respondents.
3. The nature of the order we propose to pass would neither require written instructions nor any response from the respondents.
4. Given the fact that the petitioner already stands retired, we dispose of this writ petition with a direction to the respondents to release 50% of the due and admissible retiral benefits together with statutory interest, within fifteen days. After that, within two months, the respondents shall release the remaining due and eligible retiral benefits together with statutory interest on entire amount and file a compliance report within three months from today. The petitioner is at liberty to approach this Court again, in case he/she still feels aggrieved and dissatisfied. Pending application(s), if any, are closed.